

GAHC010081612020



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : I.A.(Civil)/1075/2020

INTERNET FREEDOM FOUNDATION
THROUGH IT EXECUTIVE DIRECTOR, APAR GUPTA, HAVING ITS OFFICE
AT E-215, THIRD FLOOR, EAST OF KAILASH, NEW DELHI- 110065

VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY ITS ADDL. CHIEF SECY., GOVT. OF ASSAM (HOME AND
POLITICAL), DISPUR, GHY.-781006.

2:THE DY. SECY.
GOVT. OF ASSAM (HOME AND POLITICAL)
DISPUR
GHY.-06.

3:THE UNION OF INDIA
REP. BY THE SECY.
MINISTRY OF COMMUNICATIONS (DEPTT. OF TELECOMMUNICATIONS)
SANCHAR BHAWAN
20 ASHOKA ROAD
NEW DELHI- 110001.

4:THE SR. DY. DIRECTOR GENERAL (AS)
MINISTRY OF COMMUNICATIONS (DEPTT. OF TELECOMMUNICATIONS)
SANCHAR BHAWAN
20 ASHOKA ROAD
NEW DELHI- 110001.

5:AJIT KUMAR BHUYAN
S/O- LT. J. N. BHUYAN
R/O- 505
AKANKHYA MANSION
SHIV MANDIR PATH

P.O. KHANAPARA
GHY.- 781022

Advocate for the Petitioner : MR. S K DEKA

Advocate for the Respondent : GA, ASSAM

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SOUMITRA SAIKIA**

ORDER

Date : 31.01.2022

The matter is taken up through video conferencing.

Heard Ms. G. Goswami, learned counsel for the applicant.

This Interlocutory Application has been filed by the applicant, namely, "Internet Freedom Foundation" seeking permission of this court to intervene in the connected Public Interest Litigation (PIL 79/2019) as an intervener.

Mr. S. Smith, learned counsel appearing for the petitioner in the PIL submits that he has no objection if the applicant is heard in the PIL as an intervener.

In view of the above, the Interlocutory Application is allowed. The applicant will be heard in the PIL as a intervener/respondent.

Registry is directed to make necessary correction in the Cause Title of the PIL and list the same on **04.03.2022**.

Interlocutory Application stands disposed of.

JUDGE

CHIEF JUSTICE

Comparing Assistant